



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu

Notification
Jammu, the 20th December, 2018

SRO 585.- In exercise of the powers conferred by sub-section (1) of section 3-A of the Jammu and Kashmir Motor Spirit and Diesel Oil (Taxation of Sales) Act, Samvat, 2005 and in partial modification to notification SRO 273 dated 01.09.2009, the Government hereby direct that the Employment Cess payable @ Rs 3.00 per litre of Motor Spirit shall be payable @ Rs 5.00 per litre of Motor Spirit. The rate of Employment Cess on Diesel Oil and other conditions as provided in notification SRO 273 dated 01.09.2009 shall remain the same.

This notification shall come into force from midnight of the intervening night of 20th and 21st of December, 2018.

By Order of the Government of Jammu and Kashmir.

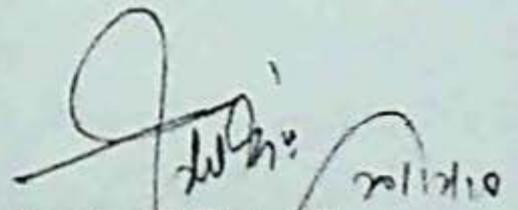
Sd/-
(Navin K. Choudhary), IAS
Principal Secretary to Government,
Finance Department.

Dated: -20.12.2018.

No: ET/Estt/03/2018

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, State Taxes, J&K.
3. Excise Commissioner, J&K.
4. Director Information.
5. OSD To Hon'ble Advisor (S).
6. Additional Commissioner State Taxes (Tax Planning), J&K.
7. Private Secretary to Principal Secretary, Finance Department.
8. Stock file/Incharge Website, Finance.


(Dr. Aadil Fareed)

Under Secretary to Government